

ITEM NO.8

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11118/2018

(Arising out of impugned final judgment and order dated 27-04-2017 in SAD No. 378/2012 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

CLASS IV EMPLOYEES ASSOCIATION HIGH COURT & ORS. Respondent(s)

Date : 12-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. A.K.Prasad,AAG
Mr. Pradeep Misra,Adv.
Mr. Suraj Singh,Adv.

For Respondent(s) Mr. Sunny Choudhary,Adv.
Mr. Abhimanyu Singh,Adv.

Ms. Radhika Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The interim order dated 20.04.2018
granting stay of the contempt proceedings to
continue, until further orders.

Liberty is granted to apply for early
hearing.

(B.Parvathi)
Court Master

(Vidya Negi)
Assistant Registrar